

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
“CHANDIGARH BENCH, CHANDIGARH”**

**CP (IB) No.100/Chd/Hry/2017**

**Under Section 7 of IBC, 2016**

**In the matter of:**

M/s Hero Fincorp Ltd.  
34, Community Center, Basant Lok,  
Vasant Vihar,  
New Delhi -110057

...Petitioner/Financial Creditor

Vs.

M/s Agri-best India Ltd.  
SCR 166, Second Floor,  
Sector-9, Faridabad,  
Haryana -121006

...Respondent/Corporate Debtor

**Order delivered on : 15.11.2017**

**Coram: Hon'ble Mr.Justice R.P.Nagrath, Member (Judicial)**

For the Petitioner:                      Mr. Venancio D'Costa, Advocate and Ms.Astha,  
Advocates

**ORDER**

Learned counsel for petitioner has not attached copies of entries in the books of accounts in accordance with the Bankers Books Evidence Act, 1891 to comply with the Column 7 of Part V of Form No.1. In view of the above technical defect, learned counsel seeks and permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action, if so advised.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

November 15, 2017  
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